IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-585(PB)/2017

IN THE MATTER OF:

Aditya Birla Real Estate Fund I .... Applicant/petitioner

v.

Amrapali Smart City Developers Pvt. Ltd. ..... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.09.2018

Coram:
CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner: Mr. Kunal Kislay, Mr. Kunal Himani & Mr. Dheeraj Nair, Advs. for FC

For the Respondent(s):

ORDER

For order, see (IB)-90(ND)/2017.

27.09.2018
Vineet